

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. PISATI INDIRA REDDY

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: indiraramayogi@gmail.com and others ...Applicants

VERSUS

1. UNION OF INDIA

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 others Respondents

COUNTER AFFIDAVIT FILED BY THE 8TH RESPONDENT

Date-16-09-2022

H. C

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

COUNSEL FOR 8TH RESPONDENTS

Cell-9841277216

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. Pisati Indira Reddy

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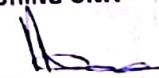
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It is certified that all the documents contained in the above annexure are true copies.

Date: 13.05.2022

For BNR SAND MANUFACTURING UNIT


Authorised Signatory

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. Plaati Indra Reddy

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: indiraramayogi@gmail.com

2. Akiti Nikhil Kumar Reddy

S/o Akiti Rama Krishna Reddy

Age About 26 years, H.No.2-6

ChinnaRavirala, Abdullapurmet Mandal

RangareddyDist, Telangana-501505

Mobile No. 9666905777

Mail: advravan@gmail.com

...Applicants

VERSUS

1. Union of India

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in

2. State Environment Impact Assessment Authority

Rep. by its Member Secretary

A-3, Paryavaran Bhavan

Sanath Nagar Industrial Estate

Sanat Nagar, Hyderabad-500018

Mail: ms-tspcb@telangana.gov.in

Mobile: 04023887600

3. State of Telangana

Rep. by its Director of Mines Department

Secretariat, Hyderabad-500022

Mail: dir-mines@telangana.gov.in,

secy-mines@telangana.gov.in,

Mobile No: 04023221766.

4. Telangana State Pollution Control Board

Rep. By its Member Secretary,

A-3, Paryavaran Bhavan

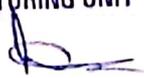
Sanath Nagar Industrial Estate Sanat Nagar,

Hyderabad-500018.

Mail: ms-tspcb@telangana.gov.in

Mobile: 04023887600

FOR BITT SAND MANUFACTURING UNIT


Authorised Signatory

5. District Collector

District Collector Office, Rangareddy District
Lakadikapool, Hyderabad, Telangana-500004
Mail: collector_rr@telangana.gov.in
Ph: 040-23235642, 23234774

6. District Collector

District Collector Office,
YadadriBhuvanagiri District
Bhuvanagiri, Telangana
Mail: collector-ydr@telangana.gov.in
Ph: 040-23235642, 23234774

7. Yadadri Stone Crusher

Sy.No. 260, Bandaraviryal
Rep. by its Owner: Buddidha Manish Reddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Mobile :9848573399
Telangana- 500070,

8. B.N.R Sand Manufacturing Unit

Sy No. 248, 268, Banda Raviryal
Rep. by its Owner: BudidhaNandhareddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399

9. Sri Renuka Rock sand Metal Industry

Sy No. 253, Banda Raviryal
Rep. by its Owner: P.Naveen Kumar
H,No-3-5-574, Flat No -402
Himayat Nagar, Hyderabad
Telangana-500029
Mobile :9391190763.

10. Sai Rohit Metal Indsutries

Sy No. 253, Bandaraviryal
Rep. by its Owner: Malakondaiah
Plot No-267/A, Road No-78Jubilee Hills,
Hyderabad-33. Mobile:9866416632 .

11. Tirumala Rock Sand Manufacturing Unit & Mine,

Rep. by its Owner: BudidhiNandha Reddy
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399,

For BNR SAND MANUFACTURING UNIT


Authorised Signatory

12. KRC Infra Projects Mine & Stone Crusher

Sy No 268, Bandaraviryal
Rep. by its Owner Smt. K. Swathi,
H. No. 2-3-534/1A/1, Plot No. 27, Sni Nagar Colony
ESI, Hyderabad-500038.

13. Padmavathi Metal Industry

Sy.No. 268, Bandaraviryal
Rep. by its Owner: P.Navcen Kumar
H.No-3-5-574, Flat No -402 Himayat Nagar,
Hyderabad-500029 Mobile :9391190763

14. Sai baba Metal Industry

Sy No. 268, Bandaraviryal
Rep. by its Owner: PyarasaniBalraju
H.No 13-11-316, Tarnaka, Hyderabad-500007
Mobile: 9866099293

15. Sai Vikas Stone crushing Industries

Sy No. 56,57,58,64, Deshmukhi
Rep. by its Owner: Ch. Surya Narayana
Survey Number 56,57,64
Desmukhi, B.Pochampalle Mandal
Yadadri-Bhuvanagiri District
Telangana,508284

16. Sri Venkata Vhiva Metal Industry

Sy No. 77, 56.64, Deshmukhi
Rep. by its Owner: Guduru Narender Reddy
H.No 1-5-577, Road No-3
New Maruthi Nagar Kothapet, Hyderabad
Telangana, 500060 Mobile:9396751166

17. Super Fine Sand Hyderabad Pvt Ltd (Mines)

Sy No. 80,81,82,84, Desmukhi Village
Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201
Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,
Dilsukhnagar, Hyderabad Telangana, 500060
Mobile: 9100145605,

18. Veltech Constructions (Hot Mix Plant)

Rep. by its Owner: Jayasimha Reddy,
Sy No. 203P, Saddupally Village
Abdullapurmet Mandal
Ranga Reddy District, 501505. Mobile:9959899988.

19. S.V Constructions (B.Raghuma Reddy Constructions)

Rep. by its Owner: G.Shekar Reddy
Sy No. 202,203,Saddupally Village,
Abdullapurmet Mandal Ranga reddy District
Telangana ,501505.Mobile:9949266499.

For BNR SAND MANUFACTURING UNIT


Authorised Signatory

20. Ambica Infra Company

Rep. by its Owner, Sy No. 206, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana ,501505

21. Mayank Infra Company

Rep. by its Owner Mail: Not available
Saddupally Village, Sy No. 207
Abdullapurmet Mandal
Ranga Reddy District-501505

22. P. N. Constructions (Ganesh Constructions)

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505 .

23. S.P.R. Constructions ,Rep. by its Owner

Sy No. 208, Saddupally village Mail: Not available
Abdullapurmetmandal,Ranga Reddy District
Telangana ,501505 .

24. K.Chandrashekar Hot Mix plant

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505.

25. Venkatesh Hot Mix Plant ,Rep. by its Owner,

Sy No. 207, Saddupally village
Abdullapurmetmandal. Ranga Reddy District
Telangana ,501505

26. Sri Guduru Narender reddy

Sy No. 73 Deshmukhi
Rep. by its Owner: Guduru Narender Reddy,
H.No 1-5-577, Road No-3
New MaruthiNagar,Kothapet,
Hyderabad ,Telangana-500060.
Mobile:9396751166

27. Alluri estates Pvt Ltd

Rep. by its Owner
Deshmukhi village
BhudanPochampalli Mandal YadadriBhuvanagiriDist
Telangana-501512 .

28. PSK Infrastructures and Projects Private Limited

Hot Mix Plant in Sy.No.79 Desmukhi village
Rep. by its Owner/ Incharge :P.Prasad
H.No 8-2-248/1/7/51, Panjagutta Telangana,
Hyderabad 500082 Mobile :7799443232

For BNR SAND MANUFACTURING UNIT


Authorised Signatory

29. Nagarjuna Hytech Constructions

Hot Mix Plant In Survey Number 78, Desmukhi Village
Rep. by its Owner: K.Janga Reddy
H.No 17-1-391/5/577, Singareni Colony,
Saidabad, Hyderabad, Telangana-500059
Phone No. 040-24076639 .

30. M/s Rock Crushing India Pvt Ltd.

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy District.
PIN:501505,

31. Shona Engineers (Mine)

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy 501505.

32. B.N.R. Stone Crushers (Mine)

Rep. by. Budida Nanda Reddy
Sy.No. 268, ChinnaRavirala,
Sahab Nagar Kalan, Hayat Nagar
Plot No.464,465, Vanastalipuram
Hyderabad, Telangana-500070
Mobile No. 9848573399.

33. Uday Stone Crushing Pvt Ltd

Sy.No.293/1, Banda Ravirala village
Abdullapurmet Mandal, RangareddyDist
Telangana-501505

... Respondents

COUNTER AFFIDAVIT FILED BY THE 8th RESPONDENT

I, Buddidha Nandha Reddy :

by its Proprietor **M/s B.N.R Sand Manufacturing Unit** Sy No. 248, 268,
Banda Raviryal Plot No-464,465, Saheb Nagar Kalan, Hayathnagar
Vanasthalipuram Ranga Reddy District Telangana-500079 do hereby
solemnly and sincerely affirms and make oath and state as follows:

1. I am the 8th Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.

For BNR SAND MANUFACTURING UNIT


Authorised Signatory

3. With regard to the averments made in paragraphs 1 & 2 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide Order No.800-RR-I/TSPCB/ZO-HYD/CFE/2015-4907, dt :07-07-2015 (**Annexure-1**) issued Consent for Establishment (CFE) to Respondent for stone crusher in Sy.No.268 & 248 of Bandaraviryala Vg.,. The Respondent established the stone crusher in in Sy.No.268 & 248 of Bandaraviryala Vg., and operating the stone crusher with Consent Order No. 800-RR-I/TSPCB/ZOH/CFO/2017-2252,dt:11-12-2017(**Annexure-2**) valid **upto30-09-2022** issued by the Member Secretary, TSPCB.
5. With regard to the averments made in paragraph 4 & 5 of the affidavit is not related to this respondent and hence there are no remarks.
6. With regard averments made in paragraph 6(1)(i) of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide Order No.800-RR-I/TSPCB/ZO-HYD/CFE/2015-4907, dt :07-07-2015 issued Consent for Establishment (CFE) to Respondent for stone crusher in Sy.No.268 & 248 of Bandaraviryala Vg., The Respondent established the stone crusher in in Sy.No.268 & 248 of Bandaraviryala Vg., and operating the stone crusher with Consent Order No. 800-RR-I/TSPCB/ZOH/CFO/2017-2252,dt:11-12-2017 valid **upto30-09-2022** issued by the Member Secretary, TSPCB.
7. It is submitted that the Inspector of Factories vide License No.103174 dt: 01-01-2022 (**Annexure-3**) issued license to the factory to the Respondent. It is further submitted that the Deputy Director of Mines & Geology, Hyderabad granted the Mineral Dealer Registration License
For BNR SAND MANUFACTURING UNIT

Authorised Signatory

No.MDL8300026 on 27-06-2020 from 27-06-2020 to 26-06-2025 to M/s.BNR Sand Manufacturing Unit.

8. With regard to the averments made in paragraph 7 to 11 of the affidavit is not related to this respondent and hence there are no remarks

9. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level Impact Assessment Authority (SEIAA) - Telangana, (iii) a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv) a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and (v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows:-

6. Observations of the Joint Committee (As per TOR):

i. The Number of such units operating in those areas:

It is humbly submitted that the total number of units in the mining zone are as given below:

a. Number of Stone crushing Units: 14 (Rangareddy district) + 3 (Yadadri Bhuvanagiri district)

for BNR SAND MANUFACTURING UNIT

Authorised Signatory

b. Number of Hot mix plants: 9 (Ranga reddy district) +2 (YadadriBhuvanagiri district)

c. Number of Quarries-24 (Rangareddydistrict)+7 (YadadriBhuvanagiri district)

ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:

It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).

For BNR SAND MANUFACTURING UNIT

Authorised Signatory

- TSPCB has issued closure orders to one stone crushing unit (Annexure B).
- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

iv. Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

- Three tier green belt around the units and along the approach road needs to be improved.
- The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.
- Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.

v. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:

For BNR SAND MANUFACTURING UNIT


Authorised Signatory

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

vi. Whether the ambient air quality in that area is in conformity with the standard provided:

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the mitigating measures to be taken by them to avoid air, water as well as sound pollution?

a) Cement Concrete/Bitumen top road needs to be constructed from stone crushing units to main road.

b) Three tier plantation along the transportation road needs to be provided

c) Wind breaking walls/Green net needs to be provided either side of the petitioner Ashramam to reduce the dust emission due to transportation.

d) Engaging of separate vehicle for regular water sprinkling along the transportation road.

For BNR SAND MANUFACTURING UNIT


Authorised Signatory

e) All the transportation vehicles need to be provided Tarpaulin cover during transportation.

f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate funding shall be earmarked to implement the environmental protection measures.

h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.

viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:

The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (Annexure-F). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of

For BNR SAND MANUFACTURING UNIT


Authorised Signatory

compensation that has to be realized from such persons who are violating the norms:

The Joint Committee has visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

10. It is submitted that the TSPCB have filed the report before this Hon'ble Tribunal 30-4-2022 page No. 30 read as follows,

R3 M/S, BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers). Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District

a) The Board has issued CFO of the Board to the industry wide order dated 11.12.2017 for Manufacturing of Sand -6,00,000 TPA which is valid upto 30.09.2022.

b) The unit was reviewed by the Task Force Committee on 16.12.2021.

Based on the recommendations of the Task Force Committee, directions were issued to the industry.

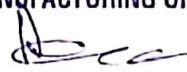
For BNR SAND MANUFACTURING UNIT

Authorized Signatory

c) The status of compliance of directions issued vide Order No. RR-I-SC/TSPCB/U-V/TF/2021-12 dated 20.12.2021 are as follows:

Sl. No.	DIRECTIONS	COMPLIANCE
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust Emissions	The crusher has provided cladding to the vibrating screen
2	The crusher has covered M.S. Sheets so as to arrest the dust screen with M.S. Sheets so as to arrest the dust emissions	The crusher has covered screen with M.S. Sheets.
3.	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has provided closed dust bunker to store the stone dust
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has provided wind breaking walls all along the boundary in three directions except east direction
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt	The industry has developed greenbelt all around the boundary and within vacant places in the industry premises
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	The Board will carry out emission monitoring. Based on the monitoring report, the crusher will be reviewed in the ensuing Task Force meeting.
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.
11	The industry shall submit the Bank Guarantee of Rs.2.0 Lakhs.	Not submitted

For BNR SAND MANUFACTURING UNIT


Authorised Signatory

11. It is submitted that this respondent in complying with all the directions issued by the TSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

12. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Hyderabad
on this the 13th day of May , 2022
and signed his name in my presence.

BEFORE ME

Advocate

VERIFICATION

I, Buddidha Nandha Reddy 8th respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13th day of May 2022 at Hyderabad.

For BNR SAND MANUFACTURING UNIT

DEPCO Authorised Signatory



R.Ravinder Reddy
Joint Chief Environmental Engineer (FAC)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

A1 15

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email:hyd.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.800-RR-I/TSPCB/ZO-HYD/CFE/2015 4907

Date:07.07.2015

Sub: PCB - ZOH - TS-iPASS - CONSENT FOR ESTABLISHMENT (CFE) - M/s. BNR Sand Manufacturing Unit (A Unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg:

- Ref:**
1. Industry's CFE application received on through DIC on 01.07.2015 at TSPCB, RO-I, Rangareddy District
 2. TSPCB, RO-I, Rangareddy District verification report dt.06.07.2015 and received by Zonal Office, Hyderabad on 06.07.2015.
 3. CFE Committee meeting held on 06.07.2015 at TSPCB, Zonal Office, Hyderabad.

* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up stone crusher (Sand Unit) with production capacities as mentioned below, with a proposed project cost of Rs.6.50 Crores (Rupees Six Crores and Fifty Lakhs only).

<i>Proposed Product</i>	<i>Quantity</i>
Manufacturing of sand	6,00,000 Tons/Annum

2. As per the application, the above activity is to be located at Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District.
3. The above site was inspected by the Environmental Engineer, T.S.Pollution Control Board, Regional Office-I, Rangareddy District, on 04.07.2015 and found that the industry is surrounded by East: Rocky Land; West: Hillocks; North: Sy.No.268; South: Hillocks.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, RO-I, Rangareddy District, recommendation by the CFE Committee meeting held on 06.07.2015 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.


JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Encl: Schedules "A & B".

To
Sri B.Nanda Reddy,
C/o. M/s. BNR Sand Manufacturing Unit,
(A Unit of BNR Stone Crushers),
D.No.17-1-386/1/88, SN Reddy Nagar,
Vaishali Nagar, Champapet,
Saroornagar (M), Rangareddy District

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the General Manager, District Industries Centre, Balanagar, Rangareddy District for information.
Copy to the Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (-4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CPE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

13. 18
14. 7
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
 18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
 19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and T.S.Pollution Control Board, Regional Office-I, Rangareddy District regularly.
3. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total (KLD)
1.	Process & Washes (Water Spraying)	2.0
2.	Domestic	1.0
	Total	3.0 KLD

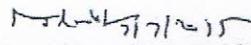
4. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Proposed (KLD)
1.	Domestic	0.8
	Total	0.8 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.8 KLD)	---	Septic Tank followed by soak pit

5. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
6. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
7. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
8. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
9. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
10. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
11. The industry shall construct BT road from quarry to stone crushing unit.
12. The industry shall construct metal roads within the premises.

13. The industry shall carryout regular cleaning and wetting of the ground within the premises,
14. The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
15. The suspended-particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
16. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
17. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
18. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
19. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
20. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
21. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
22. The industry shall comply with all the directions issued by the Board from time to time.
23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
24. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.


 JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
 M/s. BNR Sand Manufacturing Unit
 (A Unit of BNR Stone Crushers),
 Sy.No.268 & 248, Chinnaravirala (V),
 Hayathnagar (M), Rangareddy District



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, T.S.No.1, Part, Block "C",
Ward No.91, Begumpet, Umanagar,
Near Country Club, Hyderabad - 500 016
Phone: 23402486
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT ORDER – ORANGE CATEGORY
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

Consent Order No: 800-RR-1/TSPCB/ZOH/CFO/2017- 2252 Date: 11.12.2017

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to

M/s. BNR Sand Manufacturing Unit
(A Unit of BNR Stone Crushers),
Sy.No.268 & 248, Chinnaravirala (V),
Hayathnagar (M), Rangareddy District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic effluents	0.8 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow in m ³ /hr	Emission Standards
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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product & By product	Capacity
1	Manufacturing of sand	6,00,000 Tons/Annum

This consent order shall be valid for a period ending with the 30.09.2022

[Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A & B

To
Shree. B. Nanda Reddy,
C/o. M/s. BNR Sand Manufacturing Unit
(A unit of BNR Stone Crushers),
H.No.17-1-386/1/88, Saraswathi Nagar Colony,
Vaishalinagar, Saidabad, Hyderabad - 500079
Email Id: bnrsmu2345@gmail.com

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9.
 - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The applicant shall exhibit the consent order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
20. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below

Sl. No.	Purpose	Quantity
1.	Process & Washes (Water Spraying)	2.0 KLD
2.	Domestic	1.0 KLD
TOTAL		3.0 KLD

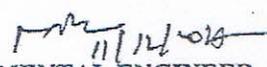
2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
4. The industry should comply with ambient air quality standards of PM10(Particulate Matter size less than 10 μm) - 100 $\mu\text{g}/\text{m}^3$; PM2.5(Particulate Matter size less than 2.5 μm) - 60 $\mu\text{g}/\text{m}^3$; SO₂ - 80 $\mu\text{g}/\text{m}^3$; NO_x - 80 $\mu\text{g}/\text{m}^3$, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.
6. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.

7. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
8. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
9. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
10. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
11. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
12. The industry shall construct BT road from quarry to stone crushing unit.
13. The industry shall construct metal roads within the premises.
14. The industry shall carryout regular cleaning and wetting of the ground within the premises.
15. The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
16. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
17. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
18. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
19. The industry shall take necessary measures to control fugitive emissions.
20. The industry shall take all precautionary and safety measures during process operations.
21. The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.
22. The industry shall construct separate rain water drains.
23. The industry shall comply with all the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection
26. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.


 11/12/2018
 JOINT CHIEF ENVIRONMENTAL ENGINEER

To
 M/s. BNR Sand Manufacturing Unit
 (A Unit of BNR Stone Crushers),
 Sy.No.268 & 248, Chinnaravirala (V),
 Hayathnagar (M), Rangareddy District.

A3



GOVERNMENT OF TELANGANA

Department of Factories

ACKNOWLEDGMENT OF ANNUAL LICENCE FEE PAYMENT

Registration Number	103174
Service Name	Payment of Annual Licence Fee
Factory Name	B N R Sand Manufacturing Unit
Address	Sy.No.248, Bandaraviryala, Bandaraviryal, Hayathnagar, Rangareddy
Licence Number	20
Fee Details	
Arrears as on Date:31/12/2021 including Interest applicable (If Any)	0/-
Licence Fee Payable	192000/-
Adjustment on Licence Fee Payable as per the Amount already paid earlier	96000/-
Licence Fee Payable After Adjustment	96000/-
Interest on Licence Fee	0/-
Total Fee Paid	96000.00/-
Challan Number	6103169566
Payment Date	31/12/2021
Annual Licence Fee Valid From	01-JAN-2022
Annual Licence Fee Valid Upto	31-DEC-2025